

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-103
(IB)-771(PB)/2018
New IA/5191/2023

IN THE MATTER OF:

Capri Global Capital Ltd.

....Applicant

Vs.

Value Infratech India Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 06.10.2023

CORAM:

**SHRI ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :
For the RP : Mr. Rishabh Jain, Adv.

ORDER

Issue notice to the Suspended Directors returnable on 02.11.2023. The Applicant undertakes to serve notice upon them through all modes viz. registered post, speed post, courier service and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Suspended Directors within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing. In case the Suspended Directors are interned, let the notice be served upon concerned jail Superintendent.

List the matter on **02.11.2023**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)